

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 19 OF 2020

Vikas Parishad Mandrem & anr.

..... Petitioners

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. P. Rao and Ms. S. Keshawaha, Advocates for the Petitioners.

Mr. D. Pangam, Advocate General with Mr. P. Arolkar, Additional Government Advocate for the Respondent no. 1.

Mrs. A. Agni, Senior Advocate with Ms. Jay Sawaikar, Advocate for the Respondent-Goa University.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 16th June, 2020

P.C.

Heard the learned Counsel for the parties.

2. According to us, the petitioner-authorities have already filed their response and the petitioner has also filed affidavit in rejoinder.

3. Mrs. Agni, the learned Senior Advocate appearing on behalf of the Goa University, states that the reply on behalf of Goa University will be filed

within a period of four weeks from today.

4. According to us, this is a matter which will have to be disposed off finally at the stage of admission taking into consideration the fact that the salaries of teaching and other staff are not being properly paid.

5. Mr. Rao, the learned Counsel for the petitioner, on basis of instructions, makes a statement that 50% of the arrears towards salaries will be cleared within a period of four weeks from today. He also states that drinking water facility will be provided at the college immediately and, in any case, before the 30th of June. These statements are accepted.

6. In view of these statements, Mrs. Agni, the learned Senior Advocate, on behalf of the Goa University, very graciously states that the Goa University will not take any coercive action against the petitioner in pursuance of its notice dated 06.05.2020.

7. After the pleadings are complete, liberty to apply.

M. S. JAWALKAR

M. S. SONAK, J.

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